

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. NO. 1549/89

New Delhi this 11th Day of April 1994

The Hon'ble Mr. J.P. Sharma, Member (J)

The Hon'ble Mr. S.R. Adige, Member (A)

Shri Tripati Lal,  
Son of Shri Jaskirti Lal,  
Village Umrolla, P.S. Pauri,  
P.O. Sarasu Patty Ansalsum,  
Distt. Pauri Gharwal, U.P.

... Applicant

(By Advocate : None)

Versus

1. The Commissioner of Police,  
Delhi Police Headquarters,  
MSO Building, IP Estate,  
New Delhi.

2. The Additional Commissioner of Police (Range),  
Delhi.

3. The Additional Deputy Commissioner of Police,  
North District,  
Delhi. ... Respondents

(By Advocate: Shri M.K. Giri)

O R D E R (Oral)

The Hon'ble Mr. J.P. Sharma, Member (J)

The applicant was Constable in Delhi Police and he was dismissed from service after departmental enquiry by the order dated 21.2.1986. It was upheld by the Appellate Authority as well as by the Disciplinary Authority dated 7.8.1986 and 2.7.1987. The applicant has prayed for quashing of these orders. The respondents have contested this application and opposed the grant of the relief prayed for.

2. The case is listed for hearing today and the matter is on board for last more than a month. Shri M.K. Giri, learned counsel for the respondents appeared.

-: 2 :-

Since the applicant is not present the penalty imposed is that of dismissal from service <sup>we</sup> do not proceed to decide the case on merit. Therefore, the application is dismissed in default.

*S.R. Adige*  
(S.R. Adige)  
Member(A)

*J.P. Sharma*  
(J.P. Sharma)  
Member(J)

\*Mittal\*